

Central Administrative Tribunal, Lucknow Bench, Lucknow

Contempt Petition No. 14 of 2006

IN

Original Application No. 285/1998

This the 27th day of August, 2009

Hon'ble Ms. Sadhna Srivastava, Member (J)
Hon'ble Dr. A.K. Mishra, Member(A)

Ram Dhani, S/o late Budhai, Aged about 70 years, Ex-Station Supdt. N.R. Station Utratiya and R/o H.No. 985, Gabharia, City Sultanpur.

.....Applicant

By Advocate: Sri A.C. Mishra.

Versus

1. Sri Chaheteyram, DRM, Division Office, Lucknow.
2. Sri Niraj Sharma, Sr. Divisional Commercial Manager, N.R. Divisional Office, Lucknow.
3. Smt. Renu Sharma, Sr. Divisional Personnel Officer, N.R., Division Office, Lucknow.

.....Respondents

By Advocate: Sri B.B. Tripathi for Sri M.K. Singh

ORDER

By Ms. Sadhna Srivastava, Member-J

This Contempt petition has been filed alleging non-compliance of the judgment and order dated 4.4.2005 passed in O.A. no. 285 of 1998 whereby respondents were directed to refund the recovered amount from the DCRG with interest @ 8% per annum. The show-cause reply has been filed by the respondents stating therein that in compliance of the judgment and order of this Tribunal, a sum of Rs. 76612/- has been paid to the applicant through cheque no. 969762 dated 19.12.2008. The receipt of the aforesaid amount has not been denied by the applicant. The counsel for the applicant submitted that an amount of Rs. 5000/- is still to be paid by the respondents.

2. After hearing the counsel for the parties, we are of the view that the judgment passed by this Tribunal has fully been

complied with. In case the applicant is still aggrieved, he may approach the authority concerned by way of representation. Accordingly, the CCP is dismissed. Notices issued to the respondents are hereby discharged.


(Dr. A.K. Mishra)
Member-A

Girish/-


(Ms. Sadhna Srivastava)
Member-J